

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART I SECTION-1)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE NO.87 (RE-2006)/2004-2009
NEW DELHI DATED THE 28th February 2007

In exercise of the powers conferred under Paragraph 2.4 of the Foreign Trade Policy, 2004-2009, as amended, the Director General of Foreign Trade hereby amends the procedure to be followed for export of Dollar Gram(Chana) notified in the public notice 86(RE-2006)/2004-2009 dated 27th February 2007 as under:

Existing:

Regional Licensing Authority (RLA) Bhopal and Hyderabad will issue necessary permissions, subject to the quantitative ceiling communicated by the DGFT Head Quarters from time to time.

Amended:

- Regional Licensing Authority (RLA) Bhopal, Delhi, Hyderabad and Mumbai will issue necessary permissions, subject to the quantitative ceiling communicated by the DGFT Head Quarters from time to time
- This issues in the Public interest.

(BHAWANI SINGH MEENA)
DIRECTOR GENERAL OF FOREIGN TRADE
AND EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVT. OF INDIA

